PRICE OF D. M. S. MILK

- 38. SHRI A. G. KULKARNI: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that Government propose to increase the price of milk supplied by Delhi Milk Scheme; and
- (b) if so, the reasons thereof; and the amount of money by which it is likely to be increased?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) No. Sir.

(b) Does not arise.

CEILING ON LAND HOLDINGS

39. SHRI A. G. KULKARNI:

MISS SUSHILA MANSUKHALAL

DESAI:

SHRIMATI PRATIBHA SINGH:

SHRI VITHAL GADGIL:

SHRI PRANAB KUMAR

MUKHERJEE:

SHRI SURAJ PRASAD:

SHRI M. K. MOHTA:

SHRI K. P. SINGH DEO:

SHRI SUNDAR MANI PATEL:

SHRI G. GOPINATHAN NAIR:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government have since taken any decision on the report on the ceiling on land holdings; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SINDE): (a) and (b) The Government of India has accepted the recommendations of the Central Land Reforms Committee on Ceiling on Land Holdings. A copy of the recommendations is attached. The Minister of Agriculture has already requested the State Governments to give effect to the recommendations of the Committee by making suitable amendments in the existing laws so as to bring them in conformity with the accepted national policy. The matter is under the consideration of the State Governments.

RECOMMENDATIONS

The Central Land Reforms Committee in its meeting held on 3rd August 1971, under the Chairmanship of Minister of Agriculture made the following recommendations:

(i) Ceiling should be applicable for the family as a whole the term 'family' being defined so as to include husband, wife and minor children;

- (ii) Where the numbers of members in the family exceeds five additional land may be allowed for each member in excess of five in such a manner that the totel area admissible to the family does not exceed twice the ceiling limit for a family;
- (iii) The ceiling for a family of five members may be fixed within the range of 10 to 18 acres of perennially irrigated land or land under assured irrigation from Government source for growing two crops. As soil conditions, productivity of land, nature of crop grown etc. vary from State to State and even within which the ceiling should be fixed instead of suggesting any rigid ceiling for the whole country.
- (iv) For various other categories of land conversion ratios should be fixed taking into account availability of water, productivity soil classification crops grown etc. The absolute ceiling for a family of five even in the case of dry lands should be put at 54 acres. This limit would be relaxable if there is special justification for doing so on account of the nature of soil, rainfall, chronic drought conditions etc.
- (v) Exemptions in the existing State laws in favour of mechanised farms, well-managed farms etc., should be withdrawn;
- (vi) The exemption in favour of plantations of tea, coffee, cardamom, rubber, etc. should be carefully examined in consultation with the Ministries concerned and State Governments. Thereafter this and other types of exemption should be discussed with the Chief Ministers in order to formulate the national policy.

MEMORANDUM SUBMITTED BY F.I.C.C.I.

- 40. SHRI BABUBHAI M. CHINAI: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) whether the Federation of Indian Chambers of Commerce and Industry has submitted a memorandum to Government regarding the need for review and re-examination of the National Shipping Policy in the changed context of our trade needs; and
- (b) if so, the reaction of Government there-

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) Yes, Sir.

(b) The Memorandum is under consideration.